

BEFORE THE NATIONAL GREEN TRIBUNAL-SOUTHERN BENCH**O.A No. 195 of 2016**

Tandur Citizens Welfare Society,
Reg. No.714/2016,
Rep. by its President,
Rajgopal Sarada,
Rangareddy District. Telangana

...Applicant

Vs

Government of Telangana,
Represented by its Secretary,
Environment and Forest Department,
Hyderabad and Ors.

...Respondents

COMPLIANCE REPORT FILED ON BEHALF OF THE 11th RESPONDENT

I, G. Ugesh Kumar, S/o G. Rajasekhar Reddy, aged 27 years, having office at 705, Lakshmi Nivas, Road No.3, Banjara Hills, Hyderabad - 500034, solemnly affirm and state as follows:

I am working as Deputy Manager - Legal at Penna Cement Industries Limited and as such I am well acquainted with the facts and circumstances of the case. I am filing this affidavit on behalf of the Company.

1. The present compliance report is being filed pursuant to the directions issued by this Hon'ble Tribunal, vide order dated 03.12.2020, concerning the findings of the Telangana State Pollution Control Board ("TSPCB") in its Report dated 02.12.2020 ("Report").
2. It is submitted that the TSPCB has issued about 12 (twelve) directions to this Respondent, at paragraph 11 of the Report, pursuant to the inspection conducted on 05.10.2020 and 09.10.2020 and the hearing conducted on 23.10.2020 by the Task Force Committee of the TSPCB. The compliance status with respect to the said directions are summarized herein below:

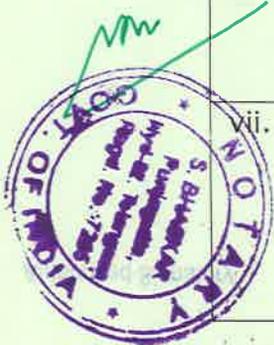
S.No.	Directions	Status of Compliance
	The industry shall comply with the CGO&HWA conditions of the Board scrupulously	Complied.
ii.	The industry shall regularly operate Air	Complied.



Authorised Signatory

[Signature]
For Penna Cement Industries Limited

	Pollution Control Equipment i.e., RABH, Bag Filters, ESPs, Dust Collectors etc., to control the fugitive emissions.	All are running continuously.
iii.	The industry shall take all precautionary measures for control of fugitive dust emissions from Clinker Stock Pile	Complied. Provided bag filter at the top of clinker stock pile (CSP) and monitoring continuously. Entrance of CSP will be covered with tarpaulin, when it is empty.
iv.	The industry shall maintain Bag filters at all Silo tops, material transfer points and at various other sources of fugitive emissions.	Complied. We are replacing bag filter bags in time to control fugitive emissions.
v.	The industry shall maintain the Online Continuous Stack Emission Monitoring System (OCEMS) with data recorder facility for the stacks of Kiln, cooler and other major stacks of the Cement Plant, with connection of the data to the servers of CPCB & TSPCB	Complied. The same data is connected to TSPCB & CPCB.
vi.	The industry shall use the stone chips and sludge generated from the nearby stone polishing units as raw materials as per the recommendations of the Joint Committee constituted by the Hon'ble NGT.	We were requested to Hon'ble NGT & TSPCB, We are ready to use these chips, if polishing units are ready to supply material up to our crusher in which is located at Ogipur Limestone mines. The same message passed before also.
vii.	The industry shall take up regular cleaning of internal roads to avoid fugitive dust emissions due to vehicular	Complied. We have sweeping machine dedicatedly to clean roads to control dust



For Penna Cement Industries Limited

Authorised Signatory

3. While this Respondent had complied with the directions issued by the Board with respect to Ambient Air Quality, few instances of exceedance was observed through the Manual and Online monitoring system. Consequently, TSPCB has also levied a sum of Rs. 3,30,000/- (Rupees Three Lakhs Thirty Thousand Only) as 'Environmental Compensation' for ambient air quality deficiency across 11 days of functioning, *vide* its order dated 28.11.2020 (Refer Annexure II to the Report). This Respondent has remitted the said sum.
4. In respect of the compliance status of the CFO Order dated 19.06.2017 (observed at page 12 of the Report), this Respondent states that it is in the process of implementing Condition Nos. (9) and (17). The rest of the conditions specified therein are being followed by this Respondent. The status of compliance with respect to the aforesaid two conditions are detailed herein below:

S.No.	Condition	Status of Compliance
9.	The industry shall commission the Piped belt conveyer from lime stone mine to cement plant for transportation of limestone within one year, as committed.	80 % of land procurement has been completed. Another 20% land procurement process is under progress. However, owing to certain local issues & resistance from land owners, the land procurement/acquisition process has been delayed. Work relating to piped belt conveyer work for transportation of Limestone would be taken up upon the acquisition process being completed.
	As per the Directions issued by the	The Action Plan for the



For Penna Cement Industries Limited

Authorised Signatory

<p>Hon'ble National Green Tribunal (NGT), principal Bench, New Delhi in Original Application (OA) No. 199 of 2014 vide Judgement dated 22.12.2016, in the matter of Management of Municipal Solid Waste in Local Bodies/ the industry shall buy and use Refused Derived Fuel (RDF) as fuel in the Cement Plant, generated from the RDF plants located within a 100 Km radius of the Cement Plant."</p>	<p>Setting up of fool proof facility to feed the Municipal Solid Waste/RDF, involving Layout, Design, Engineering, Procurement etc., are underway & will be implemented at the earliest. In this regard, the 11th Respondent is in discussions with various MNC Vendors.</p>
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5. As a responsible corporate citizen, this Respondent has been compliant with the norms prescribed from time to time and has also proactively adopted environmentally safe industrial practices. This Respondent is fully committed to implementing environmentally sound practices and is willing to comply with the directions issued by regulatory bodies in this regard.

In light of the above facts, it is humbly prayed that this Hon'ble Tribunal may be pleased to take on record the aforementioned compliances on the part of the 11th Respondent and dismiss the present Application as against the 11th Respondent with costs, and pass any other orders it may deem fit, in the interest of justice.

Solemnly affirmed at

On this February 2021

And signed his name in my

presence.

For Penna Cement Industries Limited

[Signature]
Authorised Signatory
BEFORE ME



ATTESTED
S. BHASKAR B.A., LL.B
ADVOCATE & NOTARY.
H. No. 6-3-392, Punjagutta,
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15 FEB 2021

